

customs in the tribal areas and of the minority communities, it would be difficult to secure effective implementation of any legislation for compulsory registration of marriages.

Ban on contesting Election from more than one Constituency

*745. DR. O.S. RAJHANS :
SHRI BANWARI LAL PU-
ROHIT :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any proposal to put a ban on contesting election from more than one Parliamentary or Legislative Assembly Constituency by a candidate in order to eliminate wastage of huge election funds and also to avoid a constituency remaining unrepresented for quite a long time till a by-election is held; and

(b) if so, the details of the proposal in this regard and if not, the reasons and justifications therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : (a) and (b). Recently the Election Commission has made a proposal that a proviso might be added to section 32 of the Representation of the People Act, 1951 to the effect that "in a general election to the House of the People or to the Legislative Assembly of a State or Union Territory or in simultaneous election to the House of the People and the Legislative Assembly of a State or Union territory or in case of bye elections to the House of the People or Legislative Assembly of a State or Union territory involving two or more seats no person shall be nominated as a candidate for elections to fill more than two seats".

Pesticides Manufacturing Factories

*746. SHRI MOOL CHAND DAGA:
Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the action taken by Government to ensure increased safety and cost effectiveness of pesticides usage at the levels of the Union and the States and with what results;

(b) the number of factories which manufacture pesticides and their production capacity; and

(c) the number of those which are under multi-nationals ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) There are adequate provisions under the purview of Insecticides Act, 1968 and the Rules framed thereunder to ensure safety in use of pesticides to human beings and animals. Before the grant of registration, detailed information on safety aspects is scrutinised by the Registration Committee constituted under Section 5 of the said Act. The enforcement of conditions pertaining to safety in use of pesticides remains the responsibility of the State Governments/ Administrations of Union Territories.

The Central and State Governments are making concerted efforts to educate the farmers about the judicious and need-based application of pesticides to enhance the cost-effectiveness of such an essential input through various Central and State sector plan schemes, the introduction of integrated pest management concept which encompasses use of cultural, mechanical bio-control agents and only essential use of pesticides.

(b) There are 48 units in the organised sector currently engaged in the manufacture of technical grade pesticides with total installed capacity of 99,300 tonnes.

(c) Six of the above are FERA units.

Optimum use of Petroleum Products

*747. SHRI V. SREENIVASA PRASAD :
SHRI M.V. CHANDRASHEKARA MURTHY :

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :